

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

20.

C.P. (IB)/37(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES: Sokrati Technologies Private Limited
Vs.
Eduisfun Technologies
Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Svadha Shankar a/w Mr. Siddhant Sinha i/b Hammurabi & Solomon Partners, Id. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Ld. Counsel for the Operational Creditor seeks time to comply with order dated 23.01.2024. One-week time is granted finally.
3. List this matter for further consideration on **17.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)